

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) and (b). According to the Government of Uttar Pradesh who are the appropriate authority under Industrial Disputes Act, the strike by workers of M/s. Modi Spinning and Weaving Mills. Modinagar was called off on 26-4-1982.

Payment of Impounded Wages

1673. SHRI AMARPROSAD CHAKRABORTY:

SHRI RAMKRISHNA MAZUMDER:

Will the Minister of LABOUR be pleased to state:

(a) whether attention of Government has been drawn to the news item which appeared in the *Statesman* dated the 5th July, 1982 under the caption "Employers delay the payment of impounded wages";

(b) if so, what is the number of companies both in the public sector and the private sector have not yet paid the outstanding provident fund dues, standing to the credit of their workers, to the respective provident fund commissioners; and

(c) what is the total amount of such impounded wages to date and the steps Government propose to take against the defaulting employers to compel them to draw the impounded wages and disburse it among their respective employees?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) to (c). The requisite information is being collected and the same will be laid on the Table of the Sabha.

ILO Standard on Migrant Workers' Rights

1674. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the new I.L.O. standard on migrant workers' rights; and

(b) if so, whether Government propose to make the same standard applicable to this country?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) Yes Sir. The International Labour Conference held in Geneva in June, 1982 has adopted the Maintenance of Social Security Rights Convention. The Convention aims at establishing of an international system for the maintenance of migrant workers' rights in Social Security.

(b) Government will examine the various provisions of the convention in consultation with all interests concerned before finalising its views on the application of the Convention in case of India.

Textile Strike in Bombay

1675. SHRI VITHALBHAI PATEL: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that present strike of textile labour in Bombay is illegal and against the ethics of trade unions' code of conduct

(b) if so, what action Government propose to take against the trade union leaders who have sponsored the illegal strike; and

(c) whether there is any demand to punish the trade union leaders who instigate illegal strikes?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) The strike by textile workers in Bombay is not in accordance with law. The strike was called by unrecognised Union even though there exists an agreement between the management and the representative union, which is valid upto 31st December, 1984.

(b) Government of Maharashtra are the appropriate authority under the Industrial Disputes Act, 1947, to deal with these aspects.